

**Fire in Mathura Refinery**

844 SHRI ANNA JOSHI Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether the enquiry committed investigating into the fire incident in Mathura Refinery in January, 1993 has submitted its report,

(b) if so, the details thereof and

(c) if not the reasons for delay and the time by which the report is likely to be submitted?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAP SATISH KUMAR SHARMA) (a) Yes Sir

(b) and (c) According to the Report the fire incident took place in exchanger area of FCCU of Mathura Refinery on 4th January, 1993 at about 6.16 a.m. The fire was caused due to failure of a segment of pipe and auto ignition of leaking oil. The estimated loss was around Rs. 35 lakhs. The committee has recommended improved inspection, maintenance and operation procedures/practices and installation of additional safety features in the plant.

**Promotion of Ayurveda**

845 SHRI RAMAKRISHNA KONATHALA Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

(a) whether the outlay earmarked for the Eighth Five Year Plan in terms of real value by Ayurveda is less than that of Seventh five year Plan,

(b) if so, the reasons therefor,

(c) whether the government have any proposal to increase the bed strength at Ayurveda dispensary-cum-hospital in Alliging, Delhi, and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) (a) and (b) The approved outlay for the Indian Systems of Medicine including Ayurveda and Homoeopathy has been substantially increased from Rs. 43.25 crores in the 7th Plan to Rs. 88.00 crores during 8th Plan.

(c) and (d) The bed strength is proposed to be increased to 57 beds.

**Development of ITBP**

915 SHRI MCHALEMBA Will the Minister of HOME AFFAIRS be pleased to state

(a) whether personnel of India Tibetan Border Police I T B P have been posted in several parts of the country,

(b) if so, the details thereof, State Union Territory—wise,

(c) whether I T B P have achieved its objectives

(d) if so the details thereof and if not, the reasons therefor

(e) whether the government propose to withdraw this force from some parts of the country

(f) if so the details thereof and if not, reasons therefor

(g) the primary functions of I T B P, and

(h) the steps proposed to be taken to further broaden its functions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) Yes, Sir

(b) It will not be in the public interest to

disclose this information.

(c) Yes, Sir.

(d) ITBP has been effectively performing its assigned role of guarding Indo—Tibetan border. ITBP has also been performing internal security duties, wherever deployed, in a professional manner.

(e) and (f) It will not be in the public interest to disclose this information.

(g) and (h) The primary function of ITBP is to guard Indo—Tibetan Border and to perform such other duties as may be entrusted by the Government to the Force from time to time.

[*Translation*]

#### **Subsidy to Bihar for Construction of Tubewells/Bore Wells**

847. SHRI MUMTAZ ANSARI :  
SHRI SURYANARAIN YADAV:

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government have stopped subsidy being given to the Government of Bihar for installation of tubewells/bore wells, irrigation wells and for distribution of pump sets;

(b) if so, the reasons therefor;

(c) whether the Government propose to restore the subsidy; and

(d) if so, the time by when it is likely to be restored?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINIST OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) to (d) A Centrally Sponsored Scheme of Ministry of Agriculture for Assistance to Small and Marginal Farmers for Construction of Shallow Tubewells/Dug wells was

in operation in 12 States including Bihar for Special Forodgrains Production Programe Rice & Wheat Districts from 1988—89 to 1991—92. The expenditure was shared between the States and Centre on 50 : 50 basis. The Scheme was transferred to the concerned States with effect from 1. 4. 1992 as per the decision of National Development Council (NDC).

#### **Kidnappings in Delhi**

848. SHRI RAMLEKHAN SINGH YADAV : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of incidents of kidnapping and the number of persons kidnapped in Delhi during 1992 and 1993 so far ;

(b) the motives behind the commitment of such crimes;

(c) whether attention of the Government has been drawn to the incidents of kidnapping of the newly born children from the hospitals of Delhi during the last six months;

(d) if so, the details thereof ;

(e) the hospitals from which such cases have been reported;

(f) the steps being taken in the regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) The number of incidents of kidnapping and number of persons kidnapped in Delhi during 1992 and 1993 (upto 15. 7. 93) is, as under:—

<i>Year</i>	<i>No. of cases</i>	<i>No of persons arrested</i>
1992	723	742
1993	392	407
(up to 15. 7. 93)		